

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 178  
ANSWERED ON 29<sup>TH</sup> JANUARY, 2026**

**IRREGULARITIES IN ROAD CONSTRUCTION**

**178. SHRI DINESH CHANDRA YADAV:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

**(a) whether the cases of irregularities in road construction on National Highways (NH) in Bihar and corruption through collusion of officials of the National Highways Authority of India (NHAI) have come to the notice of the Government during the last five years and if so, the details thereof; and**

**(b) the total number of such cases identified and the action taken thereon?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) & (b) The details are annexed.**

**ANNEXURE REFFERED TO IN REPLY TO PART (a) & (b) OF LOK SABHA UNSTARRED QUESTION NO. 178 ON 29<sup>TH</sup> JANUARY, 2026 ASKED BY SHRI DINESH CHANDRA YADAV REGARDING “IRREGULARITIES IN ROAD CONSTRUCTION”.**

**Details of alleged cases of corruption through collusion of officials of NHAI in Bihar**

<b>Sl. No.</b>	<b>Details of case</b>	<b>Case Number</b>	<b>Action taken</b>
1.	<b>CBI reported that Officers of NHAI - Sh. Y.B. Singh, CGM(T) &amp; RO, Patna, Sh. Ram Prit Paswan, GM(T), RO office, Patna, Sh. Lalit Kumar, PD, Darbhanga, Sh. Anshul Thakur, Site Engineer, PIU Darbhanga and Sh. Hemen Medhi, DGM, Accounts, RO, Patna in connivance with the employees of M/s Ram Kripal Singh Construction Pvt. Ltd. were indulged in corrupt and illegal activities of obtaining bribe money in lieu of extending undue advantages to contractor M/s Ram Kripal Singh Construction Pvt. Ltd, in the matters of inflated bills, manipulation in measurement books and usage of inferior quality construction materials by the company.</b>	<b>RC2182025A0007</b>	<b>Sanction prosecution under section 19 of The Prevention of Corruption Act, 1988 (Amended 2018) against the Officers of NHAI has been granted by NHAI.</b>  <b>Matter is under process with CBI</b>

2.	<b>As per CBI report, Sh. Sadre Alam, the then CGM &amp; RO, 0010 NHAI, RP Patna and Sh. Dated 23.09.2022</b> <b>Prabhanshu Shekar, DGM &amp; PD PIU, NHAI Patna, while acting in collusion with Sh. S0015 Rajbhar, GM, M/s. Adhoka Buildcon Limited, involved in construction of various ongoing projects, were indulged in clearing inflated bills, manipulation of Measurement Books and turning a blind eye to the usage of cheap quality materials by the company causing huge wrongful gain to themselves and the company and causing huge wrongful loss to government exchequer.</b>	RC 0232022 RC 0232022 Dated 23.12.2022	<b>ASanction prosecution section 19 of The Prevention of Corruption Act, 1988 (Amended 2018) against Sh. Prabhanshu Shekar, DGM (T) has been accorded by NHAI vide order dated 03.02.2023.</b>  <b>Matter is under process with CBI</b>
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